

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-07-2024 AT 10:30 AM**

CP (IB) No. 1/7/HDB/2024
u/s. 7 of IBC, 2016

IN THE MATTER OF:

MSRM International Trading Private Limited

...Financial Creditor

AND

M/s. TAAZA International Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Harsh Chowdary, for Financial Creditor present physically.
Learned Counsel Mr Amir Bavani, for Corporate Debtor present through Video
Conference.

Matter passed over.

Matter called again. No rejoinder reported.

Heard learned counsel for the Financial Creditor and Corporate Debtor in part.

At request for continuation, matter adjourned to 23.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)